

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 97 OF 2017 &  
IA NO. 158 OF 2017**

**Dated: 20<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Mangalore Minerals Pvt. Ltd.**

**.... Appellant(s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Piyush Joshi  
Ms. Sumiti Yadava

Counsel for the Respondent(s) : Mr. Sumit Kishore for R-1  
Mr. Shiv Kumar Pandey  
Mr. Chandrashekhar A. Chakalabbi for R-2 to 4

**ORDER**

Learned counsel, Mr. Shiv Kumar Pandey, appearing for the second Respondent, on instruction, submitted that they undertake to complete the gas connection line so as to enable the Appellant get the gas connection without fail.

The submission of the learned counsel appearing for the second Respondent, as stated above, is placed on record.

List this matter on **7-9-2018**, as agreed by the learned counsel appearing for the parties.

**(Justice N. K. Patil)**

**(B. N. Talukdar)**

**Judicial Member**  
*tpd/vg*

**Technical Member (P&NG)**